

IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION

CONMT.PET.(C) NO. 233/2026 IN C.A. NO. 6667/2026

S [MOTHER OF N]

PETITIONER(S)

VERSUS

PUNYA SALILA SRIVASTAVA & ORS.

RESPONDENTS

O R D E R

Pursuant to our notice dated 30.04.2026, Ms. Punya Salila Srivastava, Secretary, Department of Health & Family Welfare, Government of India; Shri Rupesh Kumar Thakur, Principal Secretary, Health & Family Welfare Department, Government of NCT of Delhi and Dr.Nikhil Tandon, the Director, All India Institute of Medical Sciences, are present through video conferencing facility.

Learned Additional Solicitor General has brought to our notice, two reports dated 02.05.2026 and 04.05.2026. She has reported that the direction issued by this Court has been implemented inasmuch as the termination of pregnancy has been carried out.

These reports which are submitted across the bar are taken on record.

In the circumstances, we do not find any reason to consider this Contempt Petition any further.

Learned counsel also submitted that appropriate orders may be made in the Contempt Petition.

Hence, contempt proceedings against the respondents are dropped.

Contempt Petition is accordingly disposed of.

....., J.
(B.V. NAGARATHNA)

....., J.
(UJJAL BHUYAN)

NEW DELHI;
MAY 4, 2026.

ITEM NO.64

COURT NO.4

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CONMT.PET.(C) NO. 233/2026 IN C.A. NO. 6667/2026

S [MOTHER OF N]

PETITIONER(S)

VERSUS

PUNYA SALILA SRIVASTAVA & ORS.

RESPONDENTS

DATE : 04-05-2026 THIS PETITION WAS CALLED ON FOR HEARING
TODAY.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) : Dr. Amit Mishra, Adv.
Mr. Rahul Sharma, AOR
Dr. Lokendra Malik, Adv.

For Respondent(s) :Mr. Kanakamedala Ravindra Kumar, A.S.G.
Mr. Devraj Bhattacharjee, Adv.
Mr. Puskar Sharma, Adv.
Mr. Vaibhav Dwivedi, Adv.
Mr. Sachin Sharma, Adv.
Ms. Madhulika Upadhyay, AOR
Mr. Siddhant Gupta, Adv.
Mr. Aditya Kumar, Adv.

Ms. Swati Gildiyal, AOR
Ms. Sonakshi Sinha, Adv.

Ms. Aishwarya Bhati, A.S.G.
Mr. Vikrant Narayan Vasudeva, AOR

Ms. Aishwarya Bhati, A.S.G.
Mr. Shivika Mehra, Adv.
Mr. Mehek Sandhu, Adv.
Mr. Poornima Singh, Adv.
Mr. Hemadri Sharma, Adv.
Mr. Madhulika Upadhyay, AOR

UPON hearing the counsel the Court made the following
O R D E R

Contempt Petition is disposed of in terms of
the signed order, which is placed on file.

Pending application(s), if any, shall stand
disposed of.

(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)

(DIVYA BABBAR)
COURT MASTER (NSH)